

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 387 of 2020

In the matter of:

Middleton Solitaire Hotel India Pvt. Ltd.

....Appellant

Vs.

Middleton Hotels Pvt. Ltd. & Ors.

...Respondents

**For Appellant: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar,
Mr. Shambo Nandy, Ms. Aarushi Mishra &
Mr. Saikat Sarhar, Advocates.**

**For Respondents: Ms. Ruchira Gupta, Mr. Ishan Saha & Ms. Mona
Sinha, Advocates for R-2 & R-3.**

ORDER

04.03.2020: Heard. Issue notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail. Respondents to file reply.

List the appeal 'for admission (after notice)' on **13th April, 2020**.

Advocate Ruchira Gupta appears on behalf of the Respondent No. 2 & Respondent No. 3. Service be completed on Respondent No. 1.

**[Justice A.I.S Cheema]
Member (Judicial)**

**[Justice AnantBijay Singh]
Member (Judicial)**

**[KanthiNarahari]
Member (Technical)**

sim/md